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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्रकाशिकर से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 213] नई दिल्ली, मंगलवार, मई 5, 2020/वैशाख 15, 1942
No. 213] NEW DELHI, TUESDAY, MAY 5, 2020/VAISAKHA 15, 1942

स. 21/2020—सीमाशुल्क

सा.का.नि. 277(अ)—केंद्रीय सरकार, सीमाशुल्क अधिनियम, 1962 (1962 का 52) की धारा 25 की
उपधारा (1) के साथ प्रतिप विभि अधिनियम, 2018 (2018 का 13) की धारा 111 द्वारा प्रदत्त शक्तियों का विशेष
करते हुए, यह सामान्य हो जाने पर ऐसा करना तो देखने में आवश्यक है, भारत सरकार के विभि मंत्रालय (राजस्थान
विभि) की अधिसूचना सं. 18/2019-सीमाशुल्क, दिनांक 6 जुलाई, 2019, जो भारत के राजपत्र, असाधारण,
भाग II, खंड 3, उप-खंड (i) में सा.का.नि. 475(अ) दिनांक 6 जुलाई, 2019 द्वारा प्रकाशित की गई थी, का
निम्नलिखित और संभोग करती है, अर्थात—

उक्त अधिसूचना में, सारणी में,—

(i) क्रम संख्या 1 के सामने, स्तंभ (4) की प्रविधि के स्थान पर “18 र. प्रति लीटर” प्रतिस्थापित की जाएगी;
(ii) क्रम संख्या 2 के सामने, स्तंभ (4) की प्रविधि के स्थान पर “18 र. प्रति लीटर” प्रतिस्थापित की जाएगी।

2. यह अधिसूचना 6 मई, 2020 से प्रभावी होगी।

[फा. सं. 354/123/2014-दीआरयू (साम-1)]
मौर्य सिंह, उप सचिव

MINISTRY OF FINANCE
(Department of Revenue)
NOTIFICATION
New Delhi, the 5th May, 2020
No. 21/2020-Customs

G.S.R. 277(E).—In exercise of the powers conferred by section 111 of Finance Act, 2018 (13 of 2018), read with sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 18/2019-Customs, dated the 6th July, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 475(E), dated the 6th July, 2019, namely:-

In the said notification, in the Table,-
(i) against Sl. No. 1, for the entry in column (4), the entry “Rs. 18 per litre” shall be substituted;
(ii) against Sl. No. 2, for the entry in column (4), the entry “Rs. 18 per litre” shall be substituted;

2. This notification shall come into force with effect from the 6th May, 2020.

[F. No. 354/123/2014 –TRU (Pt-I)]
GAURAV SINGH, Dy. Secy.

Note: The principal notification No. 18/2020-Customs, dated the 6th July, 2019 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number 475 (E), dated the 6th July, 2019 and last amended by notification No. 15/2020-Customs dated 13th March, 2020 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 173(E), dated the 13th March, 2020.

Adhishuddha
nai dili, 5 mai, 2020

s. 5/2020—Kendrai utyat-shukh
SA.KA.478(4)—Kendrai Sarkar, Kendriya Utyat-Shukh Adhishuddham, 1944 (1944 ka 1) (jisme isme iske Patr Shukh Utyat-Shukh Adhishuddham kha gaya hain) ki dhara 5 ke saath padal vit Adhishuddham, 2002 (2002 ka 20) ke dhara 147 dharap pradhan shaktiyon ke praman karne hain, yah samvadhaya ho jaane par ki loh hiti mein aasa karana abhyasakshya hai, bharta sarkar ke vit sangrahalaya (Rajasth vishay) ki Adhishuddha s. 5/2019—Kendrai Utyat Shukh, dinanuk 6 Juinai, 2019, joi bharta ke rajyapan, Amsaadharan, bahag II, khand 3, up-khanda (i) me sa.ka.478(4) dinanuk 6 Juinai, 2019 dharap prakshish hain, ke nirmalvichhit aur samshodhan karthe hain, achara—

1. Kendriya Adhishuddham me, sarpani me,
(i) Pram samvyukt 1 ke samane, stamb (4) ke pravishak ke sthun par “12 r. prati liiter” pratisabhipit ke jaapna hain;
(ii) Pram samvyukt 2 ke samane, stamb (4) ke pravishak ke sthun par “9 r. prati liiter” pratisabhipit ke jaapna hain.
NOTIFICATION  
New Delhi, the 5th May, 2020  
No. 5/2020-Central Excise  
G.S.R. 278(E).—In exercise of the powers conferred by section 147 of Finance Act, 2002 (20 of 2002), read with section 5A of the Central Excise Act, 1944 (1 of 1944) (herein after referred to as the Excise Act), the Central Government being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 05/2019-Central Excise, dated the 6th July, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 488(E), dated the 6th July, 2019, namely:-

In the said notification, in the Table,—

(i) against Sl. No. 1, for the entry in column (4), the entry “Rs. 12 per litre” shall be substituted;

(ii) against Sl. No. 2, for the entry in column (4), the entry “Rs. 9 per litre” shall be substituted;

2. This notification shall come into force with effect from the 6th May, 2020.  
[F. No. 354/123/2014—TRU (Pt-1)]  
GAURAV SINGH, Dy. Secy.

Note: The principal notification No. 05/2019-Central Excise, dated the 6th July, 2019, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number 488(E), dated the 6th July, 2019 and last amended by notification No. 3/2020-Central Excise dated 13th March, 2020 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 171(E), dated the 13th March, 2020.
NOTIFICATION
New Delhi, the 5th May, 2020
No. 6/2020-Central Excise

G.S.R. 279(E).—In exercise of the powers conferred by section 112 of Finance Act, 2018 (13 of 2018), read with section 5A of the Central Excise Act, 1944 (1 of 1944) (herein after referred to as the Excise Act), the Central Government being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 04/2019-Central Excise, dated the 6th July, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 487(E), dated the 6th July, 2019, namely:-

In the said notification, in the Table,-

(i) against Sl. No. 1, for the entry in column (4), the entry “Rs. 18 per litre” shall be substituted;
(ii) against Sl. No. 2, for the entry in column (4), the entry “Rs. 18 per litre” shall be substituted;

2. This notification shall come into force with effect from the 6th May, 2020.

[F. No. 354/123/2014–TRU (Pt-1)]
GAURAV SINGH, Dy. Secy.

Note : The principal notification No. 04/2019-Central Excise, dated the 6th July, 2019 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number 487(E), dated the 6th July, 2019 and last amended by notification No. 4/2020-Central Excise dated 13th March, 2020 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 172(E), dated the 13th March, 2020.